

time to all of you one-by-one on some other important issues. It becomes very difficult when you all start speaking at the same time. As you all have seen that we have listened patiently to what has been said by the hon. lady Member here. We heard her thrice submitting her point though it was recorded once only whatever has been said by her.....

(Interruptions)

MR. SPEAKER: Everybody will respect the sentiments expressed by the hon. lady Member. Though it will not be good to brush aside what has been said by her here but alongwith that we should not come to any conclusion at once as we do not know the facts. In context of the statement made by her here, I would like to know the facts regarding her security. That should be reported.

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, it should also come in it....

MR. SPEAKER: That is a personal matter.

SHRI ATAL BIHARI VAJPAYEE: No, Mr. Speaker, Sir, she was arrested and the report should also give details about the treatment she was meted out after arrest.

MR. SPEAKER: All right, this should also come in the report.

SHRI RAM VILAS PASWAN: (Rosera): Mr. Speaker, Sir, I would like to say*(Interruptions)*

MR. SPEAKER: Paswanji, pleased to not drag this issue. I am trying to close the chapter.

SHRI RAM VILAS PASWAN: I would like to say that a ruling should be given here that police should not take any action against any Member of Parliament even if he or she commits a murder*(Interruptions)*

MR. SPEAKER: You may give that ruling, when you occupy this chair*(Interruptions)*

SHRI ANNA JOSHI: (Pune): How you have come to the conclusion that the Member of Parliament has committed the murder ...

(Interruptions)

MR. SPEAKER: Should I not ask anything if any action is taken against you? Please sit down. Let the court will decide the matter*(Interruptions)*

[English]

DR. R. MALLU (Nagar Kurnool): Sir, an IAS officer has been murdered. *(Interruptions)***

MR. SPEAKER: It is not going on record.

SHRI SYED SHAHABUDDIN (Kishanganj): Mr. Speaker, Sir, I want to draw your attention to one aspect of the matter. What has been related to us, if true, is indeed tragic. But it arose out of the broad daylight murder of a member of the IAS—an All-India Service. The IAS is a constitutional service and it enjoys the protection of the

President of India. Therefore, I feel that the basic point that the murder of an IAS officer should be looked into by a Central agency with the concurrence of the State Government should also be taken into consideration. ... *(Interruptions)*

MR. SPEAKER: Right. You please hear me very carefully. What I have said is this. The lady Member has related certain facts. And I have said, "Please examine her statement carefully."

As far as that part of her statement which has some relevance to her person as such is concerned, I would like to get information. The courts are there to decide who is responsible for this. It is not for us to say who is responsible for this.

As far as that part of her statement is concerned, if the State Government is asking the Central Government that some assistance should be given for investigation, let them come to the Central Government. They will take note of it. You have no locus standi. It has to come from the State Government. ... *(Interruptions)*

DR. R. MALLU: Sir, I am happy that you have given some attention to the Lady Member about the violation of the law and order situation. What about our DM from my area who was brutally murdered in Bihar? I want some attention to be given by the same State Government so that justice will be given to his family members. He came from a poor Scheduled Caste family. This IAS officer comes from my constituency and this Parliament is not bothered about the matter. We want that some special attention should be given to the members of the weaker section of the society. His family is on the road. There is nobody from his family to take up the matter. ... *(Interruptions)*

SHRI SOMNATH CHATTERJEE: Sir I am thankful to you for giving me this opportunity. For the last 37 minutes we are really discussing what we need not have discussed, not really so far as our jurisdiction is concerned. That is my humble suggestion. Mr. Vajpayee has raised an issue of the supposed breakdown of the law and order machinery or constitutional breakdown in a State of this country. Constitution does not lay down or does not make provision as to whether Parliament as such can decide that question or not. Parliament can only come into that when there is President's rule and when there is the question of approval of that President's rule, if it is decided by the Central Government. And that is an executive decision. Of course, the Supreme Court has laid down certain parameters within which the Central Government has to operate but we cannot decide here. We cannot even recommend to the Government here for imposition of the President's rule. This House will become really a super State Legislature if it will decide what the State Legislature has to discuss and if we come to decisions and give our judgements about the State Governments sitting here, then there will be no end to this. Unfortunately, many of the issues are dealt with in our country in a partisan manner, as we have just now with

** Not recorded.